

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SMILECARE MULTI SPECIALTY HOSPITALS INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	Smilecare Multispecialty Hospitals India Private Limited
2.	Date of incorporation of corporate debtor	19.08.2013.
3.	Authority under which corporate debtor is incorporated / registered	Companies Act 1956, with Register of Companies,Vijayawada.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110AP2013PTC089586
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No.13,Panchavati Township,Akkireddypallem,Vishakapatnam -500012, A.P.
6.	Insolvency commencement date in respect of corporate debtor	Date of order : 17-12-2019. Date order made available: 23-12-2019.
7.	Estimated date of closure of insolvency resolution process	14-06-2020.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Rachamallu Ramachandra Reddy IBBI/IPA-001/IP/P-01472/2018-2019/12270.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.508,Block A1, TVS Lakeview apartments ,Road No.10, Near Ramalayam, Panchavati colony,Manikonda, Hyderabad-500089 ,Telangana. Umarachamallu12081961@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Same as S.No.9
11.	Last date for submission of claims	06-01-2020.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not applicable as per the information available with Interim Resolution Professional.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with Interim Resolution Professional.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Smile care Multi specialty Hospitals India Private Ltd on 17-12-2019.

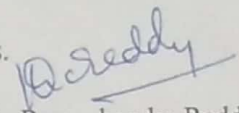
The creditors of Smilecare MultiSpecialty Hospitals India Private Ltd, Vishakapatnam are hereby called upon to submit their claims with proof on or before 06-01-2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Date and Place:


:Rachamallu Ramachandra Reddy
:Hyderabad , 23-12-2019.

